

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6411 of 2021

1. Narayan Ravidas @ Narayan Rabidas
2. Kailash Ravidas @ Kailash Rabidas Petitioners
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Awanish Ranjan Mishra, Advocate
For the State : Mr. Prabir Kr. Chatterjee, Spl.P.P

Order No.02 Dated- 08.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with G (F) Case No.256 of 2013 instituted under Section 33, 63, 52 of the Indian Forest Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners were involved in illegal cultivation of forest land after filling the trench and installing hand pump. It is submitted that the allegation against the petitioners is false. Drawing attention of this Court towards para-07 of the instant bail application, learned counsel for the petitioners submits that the petitioners have no criminal antecedent. It is lastly submitted that the petitioners are ready and willing to co-operate with the trial of the case and to jointly deposit Rs.25,000/- with the Divisional Forest Officer, Hazaribag West without prejudice to his defence in this case subject to final decision of the case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the

Court of learned J.M.- 1st Class, Hazaribag within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on showing proof of jointly deposit of Rs.25,000/- with the Divisional Forest Officer, Hazaribag West and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned J.M.- 1st Class, Hazaribag in connection with G (F) Case No.256 of 2013 **with the condition that they will co-operate with the trial of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners jointly deposit Rs.25,000/- with the Divisional Forest Officer, Hazaribag West, learned court below will pass an appropriate order regarding the same at the time of conclusion of trial.

(Anil Kumar Choudhary, J.)

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